

Bill No. 199 of 2024

THE ALL INDIA INSTITUTES OF MEDICAL SCIENCES
(AMENDMENT) BILL, 2024

By

SHRI RAJEEV RAI, M.P.

A

BILL

further to amend the All India Institutes of Medical Sciences Act, 1956.

BE it enacted by Parliament in the Seventy-fifth Year of the Republic of India as follows :—

1. (1) This Act may be called the All India Institutes of Medical Sciences (Amendment) Act, 2024.

Short title and commencement.

5 (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

25 of 1956. 2. After section 3 of the All India Institutes of Medical Sciences Act, 1956, the following section shall be inserted, namely:—

Insertion of a new Section 3A.

10 “3A. (1) There shall be established an All India Institute of Medical Sciences at Mau in the State of Uttar Pradesh which shall be a body corporate, to be known as the All India Institutes of Medical Sciences, Mau.

Establishment of All India Institute of Medical Sciences at Mau in the State of Uttar Pradesh.

(2) The provision of this Act shall apply *mutatis mutandis* to the All India Institute of Medical Sciences, Mau established under sub-section (1).”

STATEMENT OF OBJECTS AND REASONS

Health infrastructure in and around Mau district of Uttar Pradesh are in precarious condition and there is a long pending demand of the people living in the area for high-quality healthcare services for the region and establishment of an All India Institute of Medical Sciences at Mau, which would also cater to the needy people of adjoining districts like Ballia, Ghazipur and Azamgarh in Uttar Pradesh apart from meeting the requirements of border districts of Bihar like Buxar etc. It will further ease out the pressure on the only AIIMS in the purvanchal region located at Gorakhpur, which is more than 100 km away. Mau is located along key transportation corridors and it experiences a high number of road accidents due to high density of population and vehicular traffic etc. However, the area does not have the specialized trauma care facilities that are essential for treating serious injuries from road accidents. Victims are referred to nearby cities like Gorakhpur or Varanasi for more advanced trauma care. This results in delays in treatment, which worsens outcomes for accident victims. Establishment of AIIMS, Mau will help in development of a robust Emergency Medical Services (EMS) infrastructure and will help in reduction of mortality and morbidity rates in the region. The establishment of AIIMS, Mau would not only provide state-of-the-art healthcare but would also generate employment and other opportunities for the people and contribute in the economic development of the region. I urge upon the Government to establish an AIIMS at Mau in Uttar Pradesh.

Hence this Bill.

NEW DELHI;
November 13, 2024

RAJEEV RAI

FINANCIAL MEMORANDUM

Clause 2 of the Bill provides for establishment of an All India Institute of Medical Sciences at Mau in the State of Uttar Pradesh. The Bill, therefore, if enacted would involve expenditure from the Consolidated Fund of India. It is estimated that an expenditure of about rupees 60 crore would be incurred per annum from the Consolidated Fund of India.

A non-recurring expenditure of about rupees one thousand and one hundred crore is also likely to be involved.

ANNEXURE

[EXTRACTS FROM THE ALL INDIA INSTITUTES OF MEDICAL SCIENCES ACT, 1956]

(ACT NO. 25 OF 1956)

* * * * *

3. (1) With effect from such date as the Central Government may, by notification in the Official Gazette, appoint in this behalf, there shall be established for the purposes of this Act an institution to be called the All India Institutes of Medical Sciences:

Establishment
and
incorporation
of the
Institute.

Provided that the Central Government may, on and after the commencement of the All India Institutes of Medical Sciences (Amendment) Act, 2012, establish by notification in the Official Gazette, such other All India Institutes of Medical Sciences at such places as it may specify in the said notification in addition to the existing Institute and the corresponding Institutes.

(2) Every Institute shall be a body corporate by the name aforesaid having perpetual succession and a common seal, with power to acquire, hold and dispose of property, both movable and immovable, and to contract, and shall by the said name sue and be sued.

* * * * *

LOK SABHA

A

BILL

further to amend the All India Institutes of Medical Sciences Act, 1956.

(Shri Rajeev Rai, M.P.)